

Amendment in the IBBI (Voluntary Liquidation Process) Regulations, 2017

3.9.1 The Governing Board considered the Board Note.

3.9.2 After detailed deliberations, the Governing Board approved the proposals at para 16 of the Board Note, except the proposal to move the contents of Circular dated 15th November 2021 in the Voluntary Liquidation Regulations in relation to NOC being not required from Income Tax Department.

(Quorum: 8 out of 10 Board Members attended the meeting.)